

**KAIROSOFT AI SOLUTIONS LIMITED**  
(Formerly known as Pankaj Piyush Trade and Investment Limited)  
CIN: L22209DL1982PLC256291  
Registered Office: DPT612, F-79/80, DLF Prime Towers,  
Okhla Industrial Estate, South Delhi, New Delhi-110020  
Tel: +91 9818502247, Email: info@investment@gmail.com  
Website: www.kairosoft.ai

**NOTICE FOR CHANGE IN RIGHT ISSUE PERIOD**

This corrigendum ("Corrigendum") should be read with conjunction with the advertisement dated Monday, 17th February, 2025 published in relation to Rights Issue of Kairosoft AI Solutions Limited. The Right's Issue Committee of the Board of Directors of the company at its meeting held on Monday, 17th February, 2025 has considered and approved the modification of the rights issue period starting from Thursday, 20th February, 2025 to Monday, 3rd March, 2025 (both days inclusive).

Particulars	Day and Date
Last Date for credit of Rights Entitlement	Friday, 14th February, 2025
Issue Opening Date	Thursday, 20th February, 2025
Last Date for On Market Renunciation of the Right Entitlement*	Tuesday, 25th February, 2025
Issue of Closing Date**	Monday, 3rd March, 2025
Finalization of Basis of allotment (on and about)	Wednesday, 12th March, 2025
Date of Allotment (on and about)	Tuesday, 18th March, 2025
Date of Credit Rights Entitlement (on and about)	Tuesday, 11th February, 2025
Date of Listing and Trading (on and about)	Wednesday, 26th March, 2025

\*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlement are credited to the demat account of the Renounces on or prior to the Issue Closing Date.

\*\*Our Board or the Rights Issue Committees will have the right to extend the Issue Period as it may determine from time to time but not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date) or such other time as may be permitted as per applicable law. Further, no withdrawal of application shall be permitted by any applicant after the Issue Closing Date.

The letter of offer dated 05th February, 2025 and the advertisement dated Monday, 17th February, 2025 shall be read in conjunction with this Corrigendum and stands suitably modified to the extent of the information set out above.

For On Behalf of the Board of Directors  
**KAIROSOFT AI SOLUTIONS LIMITED**

Sd/-  
Mr. Sagar Khurana  
Managing Director

Date: February 18, 2025  
Place: Delhi

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR KAGAZ PRINT-N-PACK INDIA PRIVATE LIMITED OPERATING IN PACKAGING MATERIALS AND PRINTING WORKS	
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/CIN/LLP No.	KAGAZ PRINT-N-PACK INDIA PRIVATE LIMITED CIN: U74899DL1994PTC057191 PAN: AAACK1048B
2. Address of the registered office	Registered Office: D-18, 1st Floor Saraswati Garden, New Delhi -110015
3. URL of website	The company is not having its own website.
4. Details of place where majority of fixed assets are located	The company is engaged in packaging Materials and Printing Works and the project is located at: D-18, 1st Floor Saraswati Garden, New Delhi-110015
5. Installed capacity of main products/ services	Nil
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending a request to the Resolution Professional at: cirp.kagazpp@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending a request to the Resolution Professional at: cirp.kagazpp@gmail.com
10. Last date for receipt of expression of interest	05-March-25
11. Date of issue of provisional list of prospective resolution applicants	07-March-25
12. Last date for submission of objections to provisional list	12-March-25
13. Last date of issue of final list of prospective resolution applicants	14-March-25
14. Date of issue of Information memorandum, evaluation matrix & request for resolution plan to prospective resolution applicants	16-March-25
15. Last date for submission of Resolution Plans	15-April-25
16. Process email id to submit EOI	cirp.kagazpp@gmail.com
17. Details of the Corporate Debtor's registration status as MSME	Nil

Sd/-  
Anurag Nirbhaya  
Resolution Professional

In the matter of KAGAZPRINT-N-PACK INDIA PRIVATE LIMITED  
Date: 18.02.2025 Regn. No.: IBBI/IPA-001/IP-P00870/2017-2018/11468  
Place: New Delhi AFA Valid Upto 30.06.2025

**ENVIRO INFRA ENGINEERS LIMITED**  
CIN: L45200DL2009PLC191418  
Regd. Office: Unit No. 201, 2nd Floor, RG Metro Arcade, Sector-11, Rohini, New Delhi-110085  
Phone :011-40591549; Email: investors.relation@eielp.in; Website: www.eiel.in

**NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING INSTRUCTIONS**

Notice is hereby given that pursuant to the provisions of Sections 108, 110 and all other applicable provisions, of the Companies Act, 2013 and rules made thereunder, the applicable guidelines/ circulars issued by the Ministry of Corporate Affairs ("MCA"), SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and other applicable laws, Rules and Regulations as amended from time to time, Enviro Infra Engineers Limited ("the Company") is seeking the approval of its members through Postal Ballot by way of remote e-voting only ("e-voting") on matters as stated in the Notice of Postal Ballot dated February 6, 2025 ("the Notice"). The Notice is available on Company's website at [www.eiel.in/investor](http://www.eiel.in/investor), Bigshare Services Private Limited ("Bigshare") at <https://www.bigshareonline.com> and on the websites of National Stock Exchange of India Limited at [www.nseindia.com](http://www.nseindia.com) and BSE Limited at [www.bseindia.com](http://www.bseindia.com).

- Members are hereby informed that:
- In accordance with MCA Circulars, the Company has completed the dispatch of the Notice (containing draft resolution along with the explanatory statement, e-voting particulars and detailed procedure/ instructions on remote e-voting, etc.) on Monday, February 17, 2025 via electronic mode only, to the members whose e-mail addresses are registered with the Depository Participants ("DP") / Depository and whose names are recorded in the Register of Members or Register of Beneficial Owners maintained by the Depositors as on the Cut-off date i.e. Friday, February 14, 2025 ("Cut-off Date").
  - The Company is pleased to provide remote e-voting facility to its members through Bigshare, to cast their votes electronically on the resolution as set forth in the Notice. Please note that in compliance of MCA Circulars, the assent/ dissent of the members on the resolution proposed in the Notice will be considered only through the remote e-voting system. Accordingly, physical copy of Notice, Postal Ballot form and pre-paid business reply envelope have not been sent to the members for the Postal Ballot, as permitted under MCA Circulars.
  - The voting rights of members shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date. A person who is not a member as on Cut-off date should treat the Notice for information purpose only.
  - The remote e-voting period shall start from Tuesday, February 18, 2025 at 9:00 A.M.(IST) and ends on Wednesday, March 19, 2025 at 5:00 P.M.(IST). The remote e-voting will not be allowed beyond the aforesaid date & time and the e-voting module shall be forthwith disabled by Bigshare upon expiry of aforesaid period. Once the vote on the resolution is casted by the member, the same shall not allowed to be changed subsequently.
  - If case of any query, clarification(s) and/or grievance(s) in respect of remote e-voting, members may refer the Frequently Asked Questions ("FAQ's") and i-vote e-voting module available at <https://www.bigshareonline.com> under download section or you can mail to [ivote@bigshareonline.com](mailto:ivote@bigshareonline.com) or connect at: 1800 22 54 22. Members may also write to Company Secretary at [investors.relation@eielp.in](mailto:investors.relation@eielp.in).
  - Since the entire shareholding of the Company is in dematerialized form, all the Members are requested to register/update their email addresses with their respective Depository Participants.
  - The Board of Directors has appointed Shri Alok Jain, Practising Company Secretary (ACS 30369; COP No.: 14828), as scrutineer to scrutinize the remote e-voting processes in a fair and transparent manner and they have communicated their willingness to be appointed and will be available for the said purpose.
  - The results of the Postal Ballot/e-voting will be announced on or before Friday, March 21, 2025. The voting results and scrutineer's report shall be placed on the website of the Company at [www.eiel.in](http://www.eiel.in), Bigshare at <https://www.bigshareonline.com> and shall also be displayed at the registered office of the Company. The results shall simultaneously be communicated to the Stock Exchanges where the Company's shares are listed.

For Enviro Infra Engineers Limited

Sd/-  
Piyush Jain  
(Company Secretary and Compliance Officer)

Date: 17.02.2025  
Place: New Delhi

**JANA SMALL FINANCE BANK** Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Branch Office: 16/12, 2nd Floor, W.E.A. Arya Samaj Road, Karol Bagh, Delhi-110005.

**DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.**

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagor/s have availed loans from Jana Small Finance Bank Limited, by mortgaging your immovable properties. Consequently to default committed by you all, your loan account has been classified as **Non performing Asset**, whereas Jana Small Finance Bank Limited being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower/s Co-Borrower/s Guarantor/s Mortgagor/s as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) M/s. Mahesh, Prop. Sarojni Nagar Sale Individual, Represented by its Partner Mr. Mahesh Kumar, 2) Mr. Mahesh Kumar, S/o. Mathura Parasad (Borrower), 3) Mrs. Prem Devi, W/o. Mathura Parshad (Guarantor)	Loan Account No. 45239440000390 Loan Amount: Rs.3,33,000/-	Details of Secured Assets: Mortgaged Immovable Property - Schedule Property - Part-'A': Hypothecated Moveable Assets: First Charge on all Raw materials and stock in the books of account and receivables and bank debts of the business premises of the company i.e., M/s. Mahesh, Prop. Sarojni Nagar Sale Individual. Part-'B': Mortgaged Immovable Property - Schedule Property - Property Details:- Total Rakba 125 Sq.yds Part 5/6 Bhag Bakdar 104.17sq Gaj and Tamir Rakba 85 Sq Gaj Part 5/6 Bhag Bakdar 70.83 Sq Gaj House Tax Number 3759. According Naksha Min Shilka Hajabang Lal Salam Baka Mohallan Banjarwara Rewari Tehsil and Dist. Rewari. Owned by Mrs. Prem Devi, W/o. Mathura Parshad. Bounded as: East: Rasta, West: Heera Lal, North: Chowk Nagari Parishad, South: House of Maman Chand.	Date of NPA: 01-02-2025 Demand Notice Date: 13-02-2025	Rs.1,50,447/- (Rupees One Lakh Fifty Thousand Four Hundred Forty Seven Only) as on 12-02-2025

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as in the date shown in Column No.6. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Jana Small Finance Bank Limited shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to Jana Small Finance Bank Limited against the Borrower/s Co-Borrower/s Guarantor/s Mortgagor/s of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 17.02.2025, Place: Rewari Sd/- Authorised Officer, For Jana Small Finance Bank Limited

**HDFC BANK** Branch : The Capital Court, Munirka, Old of Palme Marg, Outer Ring Road, New Delhi-110 067  
Tel. : 011-41596568, CIN L65920MH1994PLC080618, Website: www.hdfcbank.com

**POSSESSION NOTICE**

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**), under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrowers to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and /or realisation.

Sr. No.	Name of Borrower(s) / Legal Heir(s) and Legal Representative(s)	Outstanding Dues	Date of Demand Notice	Date of Physical Possession	Description of Immovable Property / Secured Asset
1.	MR. KUSHAGR ANSAL (In his capacity as Co-Borrower as well as legal heir of Late Mr. Deepak Ansal (Co-borrower & Mortgagor), MRS. DIVYA ANSAL (In her capacity as Mortgagor & legal heir of Late Mr. Deepak Ansal (Co-borrower & Mortgagor) & MR. KARUN ANSAL (In his capacity as Legal Heir of Late Mr. Deepak Ansal (Co-borrower & Mortgagor), Deepak Ansal & Sons (HUF) (Mortgagor), Shree Satya Sai Construction & Development Pvt Ltd (in its Capacity as Co-Borrower & Mortgagor of other mortgaged property), & Vantage Estate & Infrastructure Pvt Ltd (mortgagor of other Mortgaged Property)	Rs.34,35,64,503/- (Rupees Thirty Four Crore Thirty Five Lakh Sixty Four Thousand Five Hundred and Three Only) Due as on 30-NOV-2023*	12-DEC-2023	14-Feb-2025	Unit No. UB-16 (carpet area 100 Sq.ft.), Upper Basement, Surya Khan Building Plot No. 6, Block No.134, situated at 19 Curzon Road (Now Known as Kasturba Gandhi Marg.), New Delhi With Construction thereon Present and Future
2.	MR. KUSHAGR ANSAL (In his capacity as Borrower as well as legal heir of Late Mr. Deepak Ansal (Co-borrower & Mortgagor), MRS. DIVYA ANSAL (In her capacity as Mortgagor & Borrower & legal heir of Late Mr. Deepak Ansal (Co-borrower & Mortgagor) & MR. KARUN ANSAL (In his capacity as Legal Heir of Late Mr. Deepak Ansal (Co-borrower & Mortgagor), Ansal Town Projects Pvt Ltd. (Erstwhile Known as Top Track Infotech Pvt Ltd) (In its Capacity as Borrower), Deepak Ansal & Sons (HUF) (In its capacity as Co-Borrower), Shree Satya Sai Construction & Development Pvt Ltd (in its Capacity as Co-Borrower & Mortgagor), Snow white Cable Network Pvt Ltd (Co-Borrower), Glorious Properties Pvt Ltd (Co-Borrower), Global Consultants and Designers Pvt Ltd (Co-Borrower), Akash Deep portfolios Pvt Ltd (Co-Borrower) and Sungrace Security Services Pvt Ltd (Co-Borrower)	Rs.18,17,10,634/- (Rupees Eighteen Crore Seventeen Lakh Ten Thousand Six Hundred and Thirty Four Only) Due as on 30-NOV-2023	12-DEC-2023	12-Feb-2025	Unit No. B -7B (carpet area 1179 Sq.ft.), Basement Floor, Surya Khan Building Plot No. 6, Block No.134, situated at 19 Curzon Road (Now Known as Kasturba Gandhi Marg.), New Delhi With Construction thereon Present and Future

\*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and /or realisation.

However, since the borrowers / Mortgagors / Legal Heirs and Legal Representatives mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrowers / Mortgagors / Legal Heirs and Legal Representatives mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC has taken **Physical possession mentioned at serial no. from 1 to 2** of the immovable property/ secured asset described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrowers / Mortgagors / Legal Heirs and Legal Representatives mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid immovable property / secured asset and any dealings with the said Immovable Property /Secured Asset will be subject to the mortgage of HDFC.

borrowers /Mortgagors/ Legal Heirs and Legal Representatives attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said borrowers / Mortgagors / Legal Heirs and Legal Representatives is requested to collect the respective copy from the undersigned on any working day during normal office hours.

For **HDFC Bank Ltd.**  
Sd/-  
Authorised Officer

Regd. Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013

**TATA CAPITAL HOUSING FINANCE LIMITED**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No.: U67190MH2008PLC187552

**DEMAND NOTICE**

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules")

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post, A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below dates	Date of Demand Notice & NPA Date
TCHHL03 590001001 43323 & TCHIN039 900010023 6308 & TCHIN035 900010014 5143	Mr. Munish (Borrower) & Mrs. Lakshmi (Co-Borrower)	As on 06/02/2025, an amount of Rs. 12,64,070/- (Rupees Twelve Lakh Sixty Four Thousand Seventy Only) is due and payable by you under Loan Account No. TCHHL0359000100143323 and an amount of Rs. 1,08,205/- (Rupees One Lakh Eight Thousand Two Hundred Five Only) is due and payable by you under Loan Account No. TCHIN0359000100145143 and an amount of Rs. 1,26,312/- (Rupees One Lakh Twenty Six Thousand Three Hundred Twelve Only) is due and payable by you under Loan Account No. TCHIN0359000100145143 and an amount of Rs. 14,98,587/- (Rupees Fourteen Lakh Ninety Eight Thousand Five Hundred Eighty Seven Only)	06.02.2025 & 03.02.2025

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- All Piece & parcels of Residential Flat no 457B, Nyay Khand-II/457B, on second Floor, EWS, covered area measuring 20.14 Sq. Mtrs., situated at Indrapuram, Ghaziabad, Tehsil & District Ghaziabad, Uttar Pradesh with all common amenities mentioned in Sale Deed. Boundaries:- East-Block, West- House no. 460B, North- 18 Ft. Wide Road, South- House No. 458B

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below dates	Date of Demand Notice & NPA Date
TCHHL0 7200001 0015723 8 & TCHIN07 2000010 0176149	Mr. Narendar Nawariya (Borrower) & Mr. Rachna (Co-Borrower)	As on 06/02/2025, an amount of Rs. 22,78,250/- (Rupees Twenty Two Lakh Seventy Eight Thousand Two Hundred Fifty Only) is due and payable by you under the loan account TCHHL072000010015723 and an amount of Rs. 1,19,533/- (Rupees One Lakh Nineteen Thousand Five Hundred Thirty Three Only) is due and payable under the loan account no TCHIN0720000100176149 by you i.e. totalling to Rs. 23,97,783/- (Rupees Twenty Three Lakh Ninety Seven Thousand Seven Hundred Eighty Three Only)	06.02.2025 & 03.02.2025

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- All Piece & parcels of Residential Flat no 218, on 2nd Floor, Block E2, flat category- EWS, having Plint area 54.080 Sq. Mtrs., carpet area-25 Sq. Mtrs. Pocket-C, Sector-A1 to A4, Locality Narela, Delhi-110040 with all common amenities mentioned in Sale Deed.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below dates	Date of Demand Notice & NPA Date
TCHHL0 7200001 0019319 8 & TCHIN07 2000010 0195284	Mr. Kapil Dev (Borrower) & Mrs. Parul Devi (Co-Borrower)	As on 07/02/2025, an amount of Rs. 43,29,746/- (Rupees Forty Three Lakh Twenty Nine Thousand Seven Hundred Forty Six Only) is due and payable by you under the loan account TCHHL0720000100193198 and an amount of Rs. 1,95,879/- (Rupees One Lakh Ninety Five Thousand Eight Hundred Seventy Nine Only) is due and payable under the loan account no TCHIN0720000100195284 by you i.e. totalling to Rs. 45,25,625/- (Rupees Forty Five Lakh Twenty Five Thousand Six Hundred Twenty Five Only)	07.02.2025 & 03.02.2025

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- All Piece & parcels of Entire Third Floor with Roof/Terrace rights front side portion of freehold built-up property bearing municipal no. 365, Gali no 29 (i.e. 365/29), with roof rights upto Sky Land area measuring 124 Sq. Yards. Part of Old Plot no 4, situated in the area of village Chowkri Mubarkabad abadi know as Onkar Nagar, Hansa Puri, Tri Nagar, Delhi-110035 with all common amenities mentioned in Sale Deed. Boundaries: East - Gali 8ft. Wide, West - other's Property, North - Hansa Puri Main Road, South - Other Property

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below dates	Date of Demand Notice & NPA Date
TCHHL0 73600010 0103652	Mr. Shubham Garg (Borrower) & Mrs. Darshana Foods through its Proprietors & Ms. Priti Garg (Co-Borrower)	As on 07/02/2025, an amount of Rs. 31,94,842/- (Rupees Thirty One Lakh Ninety Four Thousand Eight Hundred Forty Two Only)	07.02.2025 & 03.02.2025

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- All Piece & parcels of 1. Built Up Freehold Property Bearing no. 50, area measuring 31.69 Sq. Mtrs in Block-G, Pocket-20, Sector-7, Situated in the layout plan of Rohini, Residential Scheme, Delhi-110085 with all common amenities under sale deed. Boundaries: East - Plot no. 51, West - Plot no. 49, North - Plot no. 07, South - Open, 2. Built-Up Freehold Property Bearing no. 51, area measuring 31.69 Sq. Mtrs in Block-G, Pocket-20, Sector-7, Situated in the layout plan of Rohini, Residential Scheme, Delhi-110085 with all common amenities under sale deed. Boundaries: East - Plot no. 6, West - Plot no. 50, North - Plot No. 7, South - Open

Date :- 18-02-2025, Place :- DELHI Sd/- Authorised Officer For TATA CAPITAL HOUSING FINANCE LIMITED

